

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
O.A. NO. 1250 OF 2024**

IN THE MATTER OF:

Bharatiya Kisan Union Purwa through its Secretary

...Applicant

Versus

Union of India & Ors.

...Respondent(s)

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NDoH 20.03.2026

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Place: New Delhi
Filed on 18.03.2026

FILED BY:

Aditya

ADITYA SINGH

Counsel for the Applicant

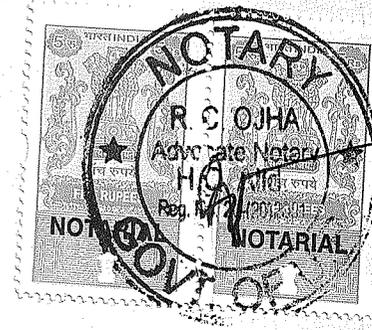
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**BEFORE THE NATIONAL GREEN TRIBUNAL
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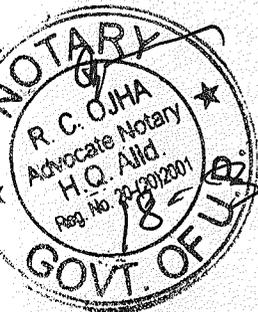
...Respondent(s)

OBJECTION / REJOINDER AFFIDAVIT ON BEHALF OF THE APPLICANT TO THE AFFIDAVIT FILED BY RESPONDENT NO. 2 (NATIONAL MISSION FOR CLEAN GANGA) IN COMPLIANCE OF THE HON'BLE TRIBUNAL ORDER DATED 30.04.2024, FILED ON 29.08.2025.

MOST RESPECTFULLY SHOWETH:

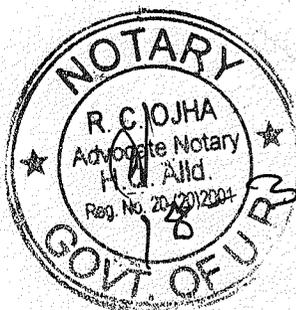
I, Shyam Sunder Singh (S.S. Singh), S/o Late Shri V.P. Singh, aged about 46 years, residing at B-203, Badri Awas Yojana, Teliyarganj, Prayagraj, Uttar Pradesh, presently at Prayagraj, do hereby solemnly affirm and state on oath as follows:

1. That I am the authorized representative and Secretary of Bharatiya Kisan Union (Purwa), the Applicant in the captioned matter. I am fully conversant with the facts and circumstances of the case and competent to swear this affidavit.
2. That the Applicant respectfully submits this affidavit in reply to the affidavit filed by Respondent No. 2, i.e., the National Mission for Clean Ganga (NMCG), on 29.08.2025, in compliance with the order of this Hon'ble Tribunal dated 30.04.2024. The Applicant prays that this affidavit be treated as part of the original application.
3. That the Applicant objects to the affidavit filed by Respondent No. 2, which states that vide its order dated 01.05.2025, NMCG granted prior approval



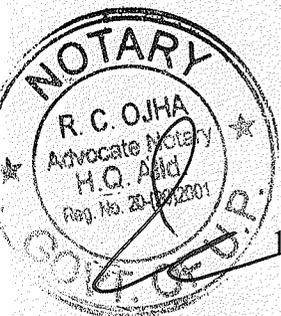
under Section 42(b) of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016, for the construction of a Major bridge (3100m) on the river Ganga under package -2 of Phase -1 Prayagraj Southern Bypass (Greenfield) by NHAI at Jhusi to Naini, Prayagraj (hereinafter "the disputed project") and communicated the same to the project proponent (Respondent No. 5).

4. That the Applicant respectfully submits that the order dated 01.05.2025 passed by Respondent No. 2 has been issued arbitrarily, illegal and is contrary to law.
5. That the brief facts of the case are that the disputed project, namely a major bridge across the River Ganga at Prayagraj, is being constructed under the Inner Ring Road Project. The said construction is taking place within the floodplain as well as the mainstream of River Ganga, situated between Jhusi and Naini, Prayagraj. It is pertinent to state that the construction work was commenced and is being carried out without obtaining prior approval from the National Mission for Clean Ganga (NMCG), which is in clear contravention of Section 42(b) of the Ganga Authorities Order, 2016, mandating such approval prior to the commencement of any construction activity.
6. That on 09.09.2024, the Applicant duly informed the concerned authorities regarding the construction of the said bridge being carried out without obtaining prior approval from NMCG. However, despite repeated representations, no action was taken by the authorities. Consequently, the Applicant was constrained to approach this Hon'ble Tribunal seeking its kind intervention to ensure compliance with the provisions of the Ganga Authorities Order, 2016, and for initiation of appropriate action against the project proponent for violation of the said Order. Thereafter, this Hon'ble Tribunal, vide order dated 15.01.2025, was pleased to direct Respondent No. 2, namely NMCG, to ensure that the provisions of the Ganga Rejuvenation Order, 2016, are not violated by Respondent Nos. 5 and 6



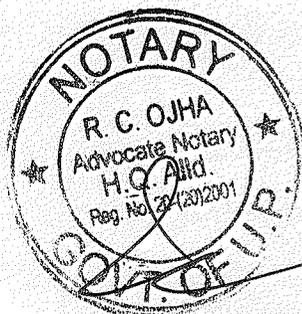
while carrying out the construction in question. A true copy of order dated 15.01.2025 passed by this Hon'ble Tribunal is annexed herewith and marked as Annexure RA-1 to this affidavit.

7. That Respondent No. 5 submitted a proposal seeking prior approval under Section 42 of the Ganga Authorities Order, 2016 on 17.12.2024. However, it is highly pertinent to note that, in a meeting held on 24.03.2025, NMCG had already recommended the said proposal for approval, wherein it was categorically observed that the construction of the bridge was already in progress and approximately 9% of the work had been completed. A true copy of meeting held on 24.03.2025 is annexed as Annexure RA-2 to this affidavit.
8. That Respondent No. 2 granted approval under Section 42 of the Ganga Authorities Order, 2016 on 01.05.2025 in an arbitrary manner, without initiating any action against the project proponents for violation of the provisions of the said Order and for carrying out the construction of the bridge without prior approval. A true copy of the approval granted by NMCG is annexed herewith and marked as Annexure RA-3 to this affidavit.
9. That the Applicant respectfully submits that the proposal was recommended by the Cell Committee without following the due procedure, as the same was still pending consideration before the State Mission for Clean Ganga, Uttar Pradesh (SMCG-UP). Such recommendation, in the absence of prior clearance from the competent State authority, is procedurally irregular, arbitrary, and in violation of the established framework under the Ganga Authorities Order, 2016.
10. That the State Mission for Clean Ganga, Uttar Pradesh (SMCG-UP), in its meeting held on 16.05.2025, considered the proposal for approval and recommended the same in light of the fact that approval had already been granted by NMCG on 01.05.2025. It was further observed and suggested



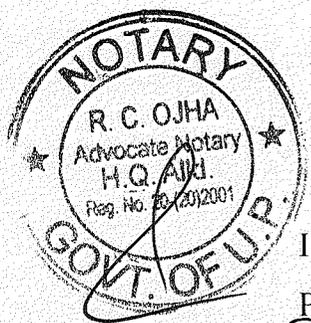
that such proposal for approval ought to have been submitted through SMCG within the prescribed time and in accordance with the due procedure. A true copy of SMCG recommendation is annexed as Annexure RA-4 to this affidavit.

11. That Section 42 of the Ganga Authorities Order, 2016, mandates that prior approval must be obtained before the commencement of any project and does not permit grant of approval post facto. Therefore, the approval dated 01.05.2025, having been granted after the commencement of the project, is arbitrary, illegal, and in clear violation of the prescribed procedure under the said Order.
12. That the Applicant respectfully submits that the order dated 01.05.2025 issued by NMCG, granting prior approval, is arbitrary, illegal, and unsustainable in the eyes of law, as it is in clear contravention of Section 42(b) of the Ganga Authorities Order, 2016. The said approval has been granted in complete disregard of the findings of the Joint Committee report, which is available on record and had recommended imposition of environmental compensation, as submitted by Respondent Nos. 3 and 4. Such an approval undermines the statutory regulatory framework established for the protection and conservation of River Ganga and its tributaries, and permits unauthorized construction activities to continue with impunity.
13. That Respondent No. 2 is the principal authority constituted under the provisions of the Environment (Protection) Act, 1986 and the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016. It is entrusted with the responsibility of implementing the provisions of the said Order, including the effective abatement of pollution and the rejuvenation, protection, and management of the River Ganga and its tributaries. However, in the present case, Respondent No. 2 has arbitrarily granted approval to the project in question, in clear derogation of the very provisions of the said Order which it is statutorily bound to uphold.



14. That Respondent No. 2 has attempted to evade its responsibility and statutory obligation to uphold the provisions of the Authority Order, 2016, by granting approval in a case of clear violation, without initiating any strict legal action against the concerned violators. Such conduct not only undermines the sanctity of the Ganga Authorities Order, 2016, and encouraging non-compliance.

15. That in light of the above submissions, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to: a. Set aside the order dated 01.05.2025 issued by Respondent No. 2 granting prior approval to the disputed project; b. Direct Respondent No. 2 to initiate appropriate action against Respondent No. 5 for violating Section 42(b) of the Ganga Authorities Order, 2016; c. Pass any other order(s) as this Hon'ble Tribunal deems just, fit, and proper in the interest of justice.



18-3-26

Sharma
DEPONENT

VERIFICATION

I, the above named Deponent, do hereby verify that the contents stated in Para 1 of this Affidavit are true and correct and Paras 2 to 15 are true to my knowledge and based on records and legal advice which I received and believe to be true. No part of it is false and nothing material has been concealed therefrom.

Verified at Prayagraj, on this the 18 day of March 2026.

Sharma
DEPONENT

The documents were read in my presence before me at Allahabad the document is/are identified by shri. Advocate the Content of the Documents as been explained to the Excuted which wa- admit the to be Correct. and the Documents is Attested

Ramesh Chandra Ojha
Advocate Notary
str Head Quarter Alld

Sharma
Signature/T.I
Identified
Advocate

18-3-26

ANNEXURE RA-1

Item No. 20

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1250/2024

Bharatiya Kisan Union Purwa
through its Secretary

Applicant

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 15.01.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Aditya Singh, Adv. for Applicant (Through VC)

Respondent: Ms. Priyanka Swami, Adv. for DM, Prayagraj (Through VC)
Mr. Amit Shukla, Adv. for UPPCB (Through VC)
Mr. Vivek Narayan Sharma, Mr. Adhiraj Wadhwa & Ms. Shruti Priya
Mishra, Advs. for NHAI
Mr. Gigi. C. George, Adv. for NMCG**ORDER**

1. In this Original Application, the Tribunal is considering the allegation that a bridge across the river Ganga in Prayagraj is being constructed under the inner ring road project in violation of the environmental norm. The plea of the Applicant is that no permission as required under clause 42 of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016 has been obtained and the construction is in progress in the flood plains and mainstream of river Ganga.

2. There is also an allegation in respect of setting up of the batching plant without obtaining the Consent to Establish (CTE) and Consent to Operate (CTO).

3. The River Ganga Order, 2016 in clear terms provides in Clause-6(3) that no person shall construct any structure, whether permanent or temporary for residential or commercial or industrial or any other purposes in the River Ganga, Banks of River Ganga or its tributaries or active flood plain area of River Ganga or its tributaries and Sub-clause 4 of Clause 6 of the Ganga Order, 2016 states that no person shall do any act or carry on any project or process or activity which, notwithstanding whether such act has been mentioned in this Order or not, has the effect of causing pollution in the River Ganga.

4. The Clause 42 and 42 (a to c) of the Ganga rejuvenation Order, 2016 in clear terms provides that:

“42. Giving of prior approval in certain matters.- Every person, the State Ganga Committees, District Ganga Protection Committees, local authorities and other authorities shall obtain prior approval of the National Mission for Clean Ganga, on the following matters, relating to River Ganga and any area abutting River Ganga or its tributaries, if required to implement the decisions of the National Ganga Council, namely:-

- (a) engineered diversion and storage of water in River Ganga without affecting the flow of water downstream of the River Ganga;
- (b) construction of bridges and associated roads and embankments over the River Ganga or at its River Bank or its flood plain area;”

5. In response to the notice issued on 24.10.2024, the reply on behalf of the Uttar Pradesh Pollution Control Board (UPPCB) dated 10.01.2025 has been filed stating as under:

“xxxxxx.....xxx

6. That during the course of inspection it is observed by the Joint Committee **that project in question is running without obtaining prior Consent / No Objection Certificate from National Mission for Clean Ganga.** Further, Regional Officer, UPPCB, Prayagraj vide letter No. G01235/O.A. No. 1250/2024 dated 13.12.2024 has recommended for imposition of Environmental

Compensation. The copy of the said letter is being annexed herewith as **Annexure No.- R4/2**.

7. That in pursuance to the above mentioned letter, UPPCB has issued Show Cause Notice for imposition of Environmental Compensation of Rs. 10,00,000/- (Ten Lac Only) against the project proponent in question M/s GPT Infra projects Limited, Khasra No.- 146/2 & 200Mi., Village-Lawayan Kalan Uparhar, Pargana-Arail, Tehsil-Karchana, District-Prayagraj vide its letter no. H21910/C-2/Water-176/24 dated 27.12.2024. The copy of the Show Cause Notice is being annexed herewith as **Annexure No.- R4/3**.”

6. The above response clearly reveals that the project in question is running without prior consent or no objection certificate from NMCG and in violation of Ganga Rejuvenation Order 2016.

7. The District Magistrate, Prayagraj has also filed the reply dated 12.01.2025 mentioning in Para 3(c) of the reply about the progress of the work as under:

“3. xxxxxx.....xxx

- c) Out of 7.66 km of the project, a 3.1 km bridge is being constructed across the River Ganga, downstream of Sangam. At the time of inspection, foundation work for the said bridge was in progress. The following project particulars (furnished by the representative of M/s GPT Infraprojects Limited) are detailed hereunder. Copies of all relevant project records are being filed herewith and marked as **Annexure -3**.
- i) **The unit has neither obtained Consent to Establish (CTE) nor Consent to Operate (CTO) from the State Pollution Control Board and has yet to apply for the same.**
- j) By letter No. G1240/NGT OA No. 1250/2024, dated 13.12.2024, the Regional Office, Uttar Pradesh Pollution Control Board, Prayagraj, issued a notice to M/s GPT Infraprojects Limited to obtain the requisite Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974, and the Air (Prevention and Control of Pollution) Act, 1981, via the Niveshmitra portal. Copies of this letter are being filed herewith and marked as **Annexure-6**.
- k) By letter No. H 21910/C-2/Jal-176/24, dated 27.12.2024, the Uttar Pradesh Pollution Control Board, Lucknow, issued a Show Cause Notice proposing the imposition of Environmental Compensation to the tune of INR 10,00,000/-

*(Rupees Ten Lakh). Copies of said Show Cause Notice are being filed herewith and marked as **Annexure -7**.*

- l) *The Ministry of Environment, Forest, and Climate Change, Government of India, granted EC Identification No. EC23A3601UP5675402N, dated 14.11.2023, in favor of the National Highways Authority of India; **however, there is no evidence of specific Environmental Clearance for this portion of the project in Prayagraj and Kaushambi**. Copies of the aforesaid EC Identification are being filed herewith and marked as **Annexure -8**.*
- m) *By letter No. G 01238/NGT OA No. 1250/2024, dated 13.12.2024, the Regional Office, Uttar Pradesh Pollution Control Board, Prayagraj, forwarded a copy of the Hon'ble NGT's order in OA No. 1250/2024 to the Project Director, National Highways Authority of India, 18C/28-A, Sarojini Naidu Marg, Near AG Office, Civil Lines, Prayagraj, **directing that construction of the bridge across the River Ganga, between Naini and Jhusi, shall proceed only upon obtaining permission from the National Mission for Clean Ganga**. Copies of the said communication are being filed herewith and marked as **Annexure -9**.*

8. The above reply also clearly reflects that construction is being done without requisite permission.

9. Learned Counsel for National Mission for Clean Ganga (NMCG) submits that though the reply has been filed, since it has been filed belatedly, it has not come on record. He has informed that no permission from the NMCG has been obtained by Respondent No. 5, NHAI or Respondent No. 6, Contractor. Learned Senior Counsel appearing for Respondent No. 5, NHAI submits that he has not received the complete set of papers in the OA. Hence, Counsel for the Applicant is directed to supply the same within three days.

10. When a query was put to learned Senior Counsel for Respondent No. 5 as to how it is proceeding with the construction without requisite permission in violation of the norms, the learned Senior Counsel assisting the Tribunal as an Officer of the Court has submitted that the Tribunal has ample power to pass the order and restrain the construction.

11. In the above circumstances, we direct the NMCG to ensure that the provisions of the Ganga Rejuvenation Order, 2016 are not violated by Respondents No. 5 and 6 while carrying out the construction in question. The NMCG is directed to submit a compliance report atleast one week before the next date of hearing.

12. Learned Counsel for the Respondents are granted three weeks' time to file the reply. Thereafter, it will be open to Counsel for the Applicant to file rejoinder within two weeks.

13. List on 30.04.2025.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

January 15, 2025
Original Application No. 1250/2024
dv..



राष्ट्रीय स्वच्छ गंगा मिशन
National Mission for Clean Ganga

Date: 27/03/2025

Subject: Minutes of the 8th Meeting of the Cell held on 24th March 2025 at NMCG, New Delhi.

A copy of the minutes of the 8th meeting of the Cell held through hybrid mode on 24th March 2025 at National Mission for Clean Ganga, DOWR, RD & GR, Ministry of Jal Shakti is forwarded with approval of competent authority.

**Anup Kumar Srivastava
Executive Director (Technical)**

Encl: As Above

To

1. Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
2. Additional Director, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
3. Chief Engineer (P&DO), Central Water Commission, 901(S), Sewa Bhavan, RK Puram, New Delhi 110066.
4. Deputy Director General (DDG), National Mission for Clean Ganga, Delhi.
5. Consultant (Legal), National Mission for Clean Ganga, Delhi.

Copy to:

1. Project Director, State Mission for Clean Ganga-UP (SPMG-UP), Plot No-18, Sector-7, Gomti Nagar Extension, Lucknow, - 226010.
2. Project Director, NHAI, PIU, 18-C/28-A, Sarojini Naidu Marg, Near A.G. Office, Civil Lines, Prayagraj - 211 001 with a request to share presentation on the proposal to anjali.nihr@gov.in on or before 24th March, 2025.

Copy for information:

1. Director General, National Mission for Clean Ganga, New Delhi

एन.एम.सी.जी., (जल शक्ति मंत्रालय, जल संसाधन, नदी विकास और गंगा संरक्षण विभाग, भारत सरकार)

प्रथम तल, मेजर ध्यान चन्द नेशनल स्टेडियम, इन्डिया गेट, नई दिल्ली-110002

NMCG, (Ministry of Jal Shakti, Department of Water Resources, River Development & Ganga Rejuvenation, Government of India)

First Floor, Major Dhyon Chand National Stadium, India Gate, New Delhi-110002

File No. L-25012(11)/44/2024-O/o ED(TECH)/NMCG/NATIONAL MISSION FOR CLEAN GANGA (Computer No. 235594)

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Minutes of 8th Cell Meeting for grant of approval from the NMCG, held on 24th March 2025

The Eight meeting of the Cell was held on 24.03.2025 at NMCG, New Delhi in hybrid mode to consider proposals namely- 1. *Construction of a Major Bridge (3100m) on the river Ganga under package-2 of Phase –I Prayagraj Southern Bypass (Greenfield)" between Jhusi to Naini, Prayagraj" under section 42 of NMCG Authority's order 2016*

The list of the participants is attached at [Annexure-1](#).

Proposal: Construction of a Major Bridge (3100m) on the river Ganga under package-2 of Phase –I Prayagraj Southern Bypass (Greenfield)" between Jhusi to Naini, Prayagraj" under section 42 of NMCG Authority's order 2016

1. Presentation by the Project Proponent

- a) Project involves construction of a Greenfield Prayagraj southern bypass /inner ring road of 64.763 km which has been proposed around Prayagraj City. The road connects key national highways NH 19, NH 30, NH 35, NH 319 and the old GT road at two points.
- b) Once constructed Prayagraj Southern Bypass/Inner Ring Road will lead to decongestion of the city and will act as the prime artery from southern side of the city. It will enhance economic development, provide employment opportunities to locals, strengthen tourist development, ensure road safety and provide better transportation facilities. Further, due to decongestion, it will lead to decrease in pollution in the city.
- c) Permission was sought for construction of major bridge of length 3.1 Km to be constructed on river Ganga under Package-2 of Phase-1. Package-2 comprises total length of 7.660 Km and the bridge will connect Naini (near Lawayankala village) and Jhusi (near Nababa Uparhar) areas of Prayagraj. The proposed site is located in seismic zone II. Salient features of the major bridge are as under:
 - i. Type of bridge: Extradosed/PSC
 - ii. Length: 3.1 Km (2.067 km in river basin; 1.033 km in Flood plain)
 - iii. Road configuration: 6 Lane
 - iv. Width of the road: 32m+ median
- d) NOC for General Alignment and Drawing (GAD) of the major bridge from Inland Waterways Authority of India (IWAI) has already been obtained. Environment Clearance and Forest Clearance have also been obtained on 14.11.2023 and 30.10.2023 respectively, Project has also been approved by Network Planning Group.
- e) Proposal was recommended by DGC, Prayagraj via letter dated 28.02.2025.
- f) The scheduled completion date of the project is June, 2026. The proponent further requested State Ganga Committee for consideration of the subject project for further recommendation for clearance from National Mission for Clean Ganga. However, date for next meeting of State Ganga Committee for consideration of our proposal is still not fixed.

Copy of the presentation made by the project proponent is attached at Annexure-2.

2. Discussions held

- a. CE (P&DO), CWC, asked clarification on discharge, to which proponent replied that recorded peak discharge at Chatnag (1970-2020) is 68000 cumec, while peak discharge estimated for 100 years return period through frequency analysis is 66334 cumec. Out of the above, ever maximum recorded discharge of 68000 cumec at the Chatnag is maximum thus it is recommended to consider this discharge as design discharge of the bridge.
- b. ED(T), NMCG inquired about the High Flood Level (HFL), to which the proponent responded that based on the computed HFL of 88 m at Chatnag, derived from the developed rating curve for the design discharge of the proposed bridge, and the recorded HFL at Phaphamau Bridge No. 111 and Chatnag was 88.03 m in 1978 hence, a design HFL of 88.03 m at the bridge site has been chosen.
- c. CE (P&DO), CWC inquired about the peak afflux, the combined afflux of all bridges in Prayagraj on the Ganga and Yamuna rivers, and its impact. The proponent responded that, based on the 2D mathematical model study conducted by IIT Roorkee, there is negligible afflux after the placement of the bridge, and the peak discharge passes through piers P5 (CH 47.500) and P21 (CH 50.030). Additionally, the proponent highlighted key findings from IIT Roorkee's report, stating that the computed water surface profile along the axis of the bridge (upstream piers) without and with the bridge, indicates overlapping profiles. The average water level is approximately 88.0 m, with a slightly higher level on the right side compared to the left. A comparison of water surface profiles at 5.0 m upstream of the bridge also shows overlapping profiles in both conditions, confirming that the afflux is negligible.
- d. On enquiry of DDG, NMCG regarding river behavior/morphological pattern of the river near the project site, it was clarified by the proponent that river channel is stable for number of years and the same has been reflected in the report submitted by IIT, Roorkee (Fig 5g of the report).
- e. ED(T), NMCG sought clarification regarding the plugging of the saddle point mentioned in the report. He opined that, being a natural depression, it will act as natural reservoir for storing water during flood season and help ground water recharge/maintain base flow. Unless it poses risk to the structure, it should not be plugged. The proponent concurred and confirmed that the saddle point, located 100 meters away from the bridge, will not be plugged to preserve the original ecology of the river basin.
- f. CE (P&DO), CWC inquired about the use of a coffer dam and emphasized that if deployed, it should be used for only one pier at a time, ensuring compliance with prescribed conditions. The proponent assured that the construction activity would be undertaken during the lean period when approximately 300 meters of active waterway is available, affecting piers P13 and P14. The coffer dams will have a diameter of approximately 12 meters each, with temporary widening of the water channel on either side to maintain the active flow width.

The proponent further assured that river flow will not be obstructed by any other means, thereby maintaining an equivalent volumetric flow of water.

- g. CE (P&DO), CWC inquired about the monitoring mechanism that NHAI will implement to ensure compliance with the submitted Environmental Management Plan (EMP) and the conditions stipulated in the Environmental Clearance. In response, the proponent explained that NHAI has an Environmental Division at the headquarters level, headed by an IAS officer, along with a senior retired forest officer at the state level in the NHAI regional office. Additionally, the proponent informed that NHAI has sanctioned ₹6 crores to the ZSI for environmental monitoring over a period of seven years.
- h. CE (P&DO), CWC directed the proponent to ensure that the casting yard and storage yard are located beyond the active flood plain. In response, the proponent clarified that the existing ground level at the casting yard is 89.6 meters, which is above the recorded High Flood Level (HFL) of 88.03 meters. Therefore, the casting yard does not fall within the active or entire flood plain of the river.
- i. ED(T) NMCG enquired about the current progress of the bridge to which the proponent submitted that the physical progress of bridge construction is around 9%.
- j. Proponent was asked to submit written responses to the queries raised above.
- k. The CPCB representative directed the proponent to ensure strict compliance with the approved Construction and Demolition (C&D) Plan during the execution of the project.
- l. ED(T), NMCG inquired with SMCG-UP regarding the current status of the proposal submitted to it from DGC. In response, SMCG-UP informed that they have received recommendations from the DGC, and the proposal has been included in the agenda for the next tentative meeting of the SGC.
- m. ED(T), NMCG inquired with the legal consultant, NMCG regarding the status of the NGT court case, wherein the proponent was required to comply with two aspects: Obtaining prior permission from NMCG and Securing consent to operate batching plant from UPPCB.
- n. ED(T), NMCG advised both CPCB and SMCG-UP to communicate with UPPCB, emphasizing that the consent to operate the batching plant and prior permission from NMCG should be processed independently to prevent unnecessary delays in a project of national importance.
- o. Cell members also noted the provisions made in the report for river training works. Cell also noted that the application for approval was submitted to NMCG on 17.12.2024, and timelines associated with the construction works of this project.

3. Recommendation of the Cell

Cell recommended the proposal for approval of the competent authority, subject to adherence of the observations made by Cell members and provisions of the Authorities Notification, 2016.

Annexure-I

Cell Members

1. Shri. Nalin Kumar Srivastava, DDG, NMCG
2. Shri. Anup Kumar Srivastava, ED (T), NMCG
3. Shri. D. P. Mathuria, Chief Engineer, P&DO, CWC
4. Shri. Dinabandhu Gouda, Division Head, WQM-II, CPCB
5. Shri. Mithilesh Kumar Mishra, Unit Head (Knowledge & Planning), SMCG-UP
6. Smt. Arpita Kumari, Legal Consultant, NMCG

NHAI

7. Shri. B. Mukhopadhyay, Advisor (Env)
8. Shri. Pankaj Mishra, GM/PD, Prayagraj

GPT Infra Projects Ltd., Kolkata

9. Shri. Amit Tantia, Director
10. Shri. Manab Datta, General Manager (Projects)
11. Shri. Naveen Srivastava, Commercial Manager (Projects), Prayagraj

Theme Engg. Services Pvt. Ltd.

12. Shri. B. Mohapatra, Bridge Engineer

Shashwat Structural Solutions

13. Shri. Somnath Ghosh, Design Director

ZSI

14. Shri. Saurav Bhattacharya, SPA, Kolkata

Others

15. Dr. Anjali, Sci 'C', NMCG
16. Shri. Manikandan P, PO, NMCG
17. Shri. Samarth Sharma, RO, NMCG



राष्ट्रीय स्वच्छ गंगा मिशन
National Mission for Clean Ganga

File No: Pr-12012/12/2024-O/o ED(TECH) NMCG

Dated: 01/05/2025

Permission under section Sec 42 of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016

Subject: Permission for "Construction of a Major Bridge (3100m) on the river Ganga under package-2 of Phase -I Prayagraj Southern Bypass (Greenfield) by NHAI (National Highway Authority of India)" at Jhusi to Naini, Prayagraj

Ref: Letter no. 11015/NHAI/Pkg-2/Southern Bypass/NMCG/PIU/Prg/35459 dated 17/12/2024

1. Vide letter referred above, NHAI Prayagraj submitted a proposal to the NMCG regarding permission for "**Construction of a Major Bridge of length 3.1 Km to be constructed on river Ganga under Package-2 of Phase-1 of Greenfield Prayagraj southern bypass /inner ring road**" under Section 42 of the NMCG Authority Order, 2016.
2. The proposal was deliberated upon in 8th meeting of the Cell held on 24/03/2025.
3. From the submissions made by NHAI, it is gathered that-
 - a) The application for approval was submitted to NMCG on 17.12.2024. The scheduled completion date of the project is June, 2026.
 - b) Once completed, the road will help ease traffic congestion within Prayagraj city and provide significant benefits during the Magh mela held every year and Kumbh mela held at every 6 and 12 years in the city making it easier for pilgrims to travel.
 - c) DGC made recommendation for the project on 28.02.2025. Recommendation of SGC is pending and included in the agenda for the next tentative meeting of the SGC.
 - d) The physical progress of bridge construction is around 9%.
 - e) Design HFL at the bridge site is 88.03 m while discharge of 68,000 cumec is taken as design discharge of the bridge. There is negligible afflux after the placement of the bridge, and the peak discharge passes through piers P5 (CH 47.500) and P21 (CH 50.030).

एन.एम.सी.जी., (जल शक्ति मंत्रालय, जल संसाधन, नदी विकास और गंगा संरक्षण विभाग, भारत सरकार)
प्रथम तल, मेजर ध्यान चन्द नेशनल स्टेडियम, इन्दिया गेट, नई दिल्ली-110002

NMCG, (Ministry of Jal Shakti, Department of Water Resources, River Development & Ganga Rejuvenation, Government of India)
First floor, Major Dhyan Chand National Stadium, India Gate, New Delhi-110002

- f) The Project proponent has obtained Environment Clearance, Forest Clearance, recommendation of DGC, NOC for General Alignment and Drawing (GAD) of the major bridge from Inland Waterways Authority of India and approval of project by Network Planning Group.
4. (i) Section 6 (3) and Section 42 of the Authorities Notification, 2016 provides for according prior approval in certain cases by NMCG.
(ii) Noticing that project authorities submitted their application after commencement of the work, NMCG in its efforts to curb such tendencies, wrote to the Ministry of Road Transport and Highways and NHAI vide its letter dated 08.04.2025 and 10.04.2025 respectively for appropriate actions.
(iii)NHAI submitted its reply stating that NHAI shall strictly follow said notification for the River Ganga (Rejuvenation, Protection and Management) issued vide No. SO 3187(E) dated 07.10.2016 and assured that necessary action will be taken by NHAI for any willful non-compliance of Gazette Notification No. SO 3187(E) dated 07.10.2016 against the concerned. It further requested for the grant of In-principle approval/NOC of the National Mission for Clean Ganga for the said project so that NHAI can start the work before the upcoming monsoon season. Any delay is likely to have huge financial implications besides time over-run.
5. Having considered the Cell's recommendations, replies received from NHAI as above and in exercise of the powers conferred under Sec 42 of the River Ganga (Rejuvenation, Protection, and Management) Authorities Order, 2016, approval is hereby granted for the "Construction of major bridge of length 3.1 Km on river Ganga, Prayagraj" subject to compliance of following conditions-
- The proponent must ensure that the casting yard storage and labor camp yard are located beyond the active flood plain.
 - No construction activities shall cause any intervention, obstruction, or diversion in the natural flow of the river at any stage of the project;
 - If any damage occurs in the ecosystem of river or its floodplain zone, proponent will be held liable for its repair and restoration;
 - The project proponent must obtain Consent to Operate the batching plant from the UP PCB and submit the same to NMCG.
 - NHAI needs to make appropriate provisions for the river training works.
 - NHAI must ensure the monitoring of Environmental Management Plan (EMP) through its Environmental Division at the headquarters and the regional office at the state level and must strictly adhere to the approved C&D Plan during execution.

- g) The project proponent shall comply with all conditions imposed by relevant authorities from time to time, including those specified in the Environmental Clearance, Forest Clearance, recommendation of DGC and SGC and other No Objection Certificates (NOCs) obtained.
- h) All project activities must adhere to the provisions of the River Ganga (Rejuvenation, Protection, and Management) Authorities Order, 2016 and comply with all applicable regulations and court orders.
- i) This approval is subjected to recommendation from SGC.
- j) The NMCG reserves the right to revoke the approval if any of the above conditions are violated. The approval further doesn't preclude NMCG from taking action under EP Act, 1986 if it is established that river health has been severely compromised during the construction stage.

This issues with approval of the competent authority.



(Anup Kumar Srivastava)
Executive Director (Tech)

To,

1. General Manager (T), National Highway Authority of India, MoRT&H, Govt of India, Project Implementation Unit-Prayagraj, 18-C/28-A, Sarojini Naidu Marg, Civil Lines, Prayagraj-211001
2. District Magistrate, Collectorate Prayagraj, Prayagraj-211002 (UP)

Copy to:

1. Project Director, State Mission for Clean Ganga-UP (SPMG-UP), Plot No-18, Sector-7, Gomti Nagar Extension, Lucknow, - 226010.

Copy for kind information to:

1. PPS to Secretary, DoWR, RD & GR, Ministry of Jal Shakti
2. PPS to Chairman, CPCB
3. PS to DG, NMCG

मुख्य सचिव, उत्तर प्रदेश शासन की अध्यक्षता में "उत्तर प्रदेश राज्य गंगा समिति/गवर्निंग काउन्सिल" की दिनांक 16.05.2025 को हाइब्रिड मोड पर सम्पन्न 15वीं बैठक का कार्यवृत्त।

बैठक हाइब्रिड मोड पर सम्पन्न हुई। बैठक में उपस्थित अधिकारियों की सूची संलग्न है।

2- बैठक में निम्नलिखित एजेण्डा बिन्दुओं पर विचार-विमर्श के उपरान्त निम्नवत् मत स्थिर किया गया:-

एजेण्डा बिन्दु	बैठक में स्थिर किये गये मत/निर्देश
<u>एजेण्डा बिन्दु सं0-1</u> राज्य गंगा समिति, उत्तर प्रदेश की सम्पन्न 13वीं एवं 14वीं बैठक के कार्यवृत्त का अनुमोदन।	अध्यक्ष, राज्य गंगा समिति, उ0प्र0 द्वारा प्रश्नगत प्रकरण में 13वीं एवं 14वीं बैठक विषयक कार्यवृत्त पर अनुमोदन प्रदान किया गया।
<u>एजेण्डा बिन्दु सं0-2</u> राज्य गंगा समिति, उत्तर प्रदेश की सम्पन्न 13वीं एवं 14वीं बैठक के जारी कार्यवृत्त के अनुपालन का अनुमोदन।	<ul style="list-style-type: none"> राज्य गंगा समिति, उत्तर प्रदेश द्वारा 13वीं एवं 14वीं बैठक में लिये गये निर्णयों के क्रम में की गयी कार्यवाही पर संतोष व्यक्त किया गया। अध्यक्ष, राज्य गंगा समिति, उत्तर प्रदेश द्वारा निर्देश दिये गये कि जनपद-श्रावस्ती, मुरादाबाद, कौशाम्बी, बहराइच एवं बलरामपुर की जिला गंगा समिति के स्तर से जिला परियोजना अधिकारी की नियुक्ति शीघ्र कर ली जाये। <p>(कार्यवाही-संबंधित जिला गंगा समिति)</p> <ul style="list-style-type: none"> यह भी निर्देश दिये गये कि नगर विकास विभाग द्वारा कुकरैल नदी के संदर्भ में राष्ट्रीय स्वच्छ गंगा मिशन के पत्र दिनांक 25.02.2025 के अनुपालन में उपलब्ध करायी गयी आख्या के परीक्षणोपरान्त यथावश्यक उक्त को अग्रेतर कार्यवाही हेतु भारत सरकार को संदर्भित किया जाए। <p>(कार्यवाही-राज्य स्वच्छ गंगा मिशन, उत्तर प्रदेश)</p>
<u>एजेण्डा बिन्दु सं0-3</u> राज्य गंगा समिति, उत्तर प्रदेश में नव नामित सदस्यों का स्वागत।	उत्तर प्रदेश राज्य स्वच्छ गंगा समिति में पाँचों नव नामित सदस्यों यथा-श्री रमनकांत, मो0 फारूख रहमान खान, श्री सुरेश बाबू, डा0 राधाकृष्ण दीक्षित एवं श्री अवधेश कुमार का सहर्ष स्वागत किया गया।
<u>एजेण्डा बिन्दु सं0-4</u> गंगा नदी (पुनरुद्धार, संरक्षण और प्रबंधन) प्राधिकरण आदेश, 2016 के सेक्शन-6	राज्य गंगा समिति, उत्तर प्रदेश द्वारा कुल 18 प्रस्तावों, जो कि निम्न श्रेणियों में विभाजित थे, पर विचार-विमर्श के उपरान्त निम्नानुसार निर्णय लिये गये:-

<p>(1), (2), (3) एवं 42 के प्राविधानों के अन्तर्गत प्राप्त विकास परियोजनाओं के प्रस्तावों पर राष्ट्रीय स्वच्छ गंगा मिशन द्वारा एनओसी प्रदान किये जाने हेतु अग्रसारित करने हेतु राज्य गंगा समिति, उत्तर प्रदेश की संस्तुति के संदर्भ में।</p>	<p><u>श्रेणी-ए:</u> राज्य स्वच्छ गंगा मिशन, उत्तर प्रदेश द्वारा प्राप्त प्रस्ताव एवं राष्ट्रीय स्वच्छ गंगा मिशन द्वारा जारी की गई अनापति प्रमाण पत्र-संस्तुति हेतु</p> <p><u>श्रेणी-बी:</u> राज्य स्वच्छ गंगा मिशन, उत्तर प्रदेश को अप्राप्त प्रस्ताव एवं राष्ट्रीय स्वच्छ गंगा मिशन द्वारा जारी की गई अनापति प्रमाण पत्र-संस्तुति हेतु</p> <p><u>श्रेणी-सी:</u> राज्य स्वच्छ गंगा मिशन, उत्तर प्रदेश द्वारा प्राप्त प्रस्ताव एवं राष्ट्रीय स्वच्छ गंगा मिशन को अग्रसारित किया जाना शेष-संस्तुति हेतु</p> <p><u>श्रेणी-डी:</u> महाकुम्भ 2025 के संदर्भ में राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली द्वारा जारी AA&ES(प्रशासनिक स्वीकृति और व्यय स्वीकृति)-संज्ञानार्थ</p>
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श्रेणी-ए: राज्य स्वच्छ गंगा मिशन, उत्तर प्रदेश द्वारा प्राप्त प्रस्ताव एवं राष्ट्रीय स्वच्छ गंगा मिशन द्वारा जारी की गयी अनापति प्रमाण पत्र-संस्तुति हेतु

क्र.सं.	परियोजना/प्रस्तावों के नाम	समिति के निर्देश
1	Widening, Strengthening & beautification of Arail Bandha Road (From new Yamuna Brij to DPS school), Prayagraj	<p>राष्ट्रीय स्वच्छ गंगा मिशन के द्वारा जारी की गयी अनापति का संज्ञान लेते हुए निर्देश दिये गये कि राष्ट्रीय स्वच्छ गंगा मिशन द्वारा प्राविधानित नियमों का अनुपालन सुनिश्चित किया जाये तथा साथ ही यह भी सुझाव दिये गये कि भविष्य में इस तरह के प्रस्ताव को ससमय राज्य गंगा समिति के माध्यम से प्रेषित किया जाये।</p> <p>(कार्यवाही- राज्य स्वच्छ गंगा मिशन, उत्तर प्रदेश)</p>
2	Redevelopment of Sri Lete Hanuman Ji Temple	
3	Proposed Channelization, dredging, & anti-erosion Work Using Geo-Tube Cuttur Along the Banks of the Sacred Rivers Ganga & Yamuna	
4	Release of Discharge of Treated effluent from 33 MLD STP HAM Project to River Saryu -Ghaghara	
5	Construction of new 4 lane Prayagraj Southern Green Field bypass from design km 43.200 (near mahuwari Nibi uparhar) to design km 50.860 km (near Nibi Kala Uparhar) (design length 7.660 km) Pkg-2 under Ph-1 in the state of Uttar Pradesh under Bharatmala on EPC Mode-Approval from NMCG for Major Bridge on river Ganga	
6	Requeat for Rapti River Crossing	

	at Gorakhpur for Laying Steel Pipe Line	
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श्रेणी-बी: राज्य स्वच्छ गंगा मिशन, उत्तर प्रदेश को अप्राप्त एवं राष्ट्रीय स्वच्छ गंगा मिशन द्वारा जारी की गई अनापत्ति प्रमाण पत्र-संस्तुति हेतु

क्र.सं.	परियोजना/प्रस्तावों के नाम	राज्य गंगा समिति, उत्तर प्रदेश के निर्देश
1	Construction of Metro Structures over Yamuna River in Agra in Corridor-2 of Agra Metro rail project	राष्ट्रीय स्वच्छ गंगा मिशन के द्वारा जारी की गयी अनापत्ति का संज्ञान लेते हुए निर्देश दिये गये कि राष्ट्रीय स्वच्छ गंगा मिशन द्वारा प्राविधानित नियमों का अनुपालन सुनिश्चित किया जाय। साथ ही यह भी सुझाव दिये गये कि भविष्य में इस तरह के प्रस्ताव को ससमय राज्य गंगा समिति के माध्यम से प्रेषित किया जाये। (कार्यवाही-राज्य स्वच्छ गंगा मिशन, उत्तर प्रदेश)
2	Release of discharge of treated effluent from Okhla WWTP to river Yamuna Downstream (D/s) of Okhla Barrage via Abul Fazal Drain.	
3	Construction of Two Intake Wells on the Ganga and Yamuna River in Prayagraj under Jal Jeevan Mission	
4	Laying 33 KV underground cable cross by Yamuna river at Nagla Balachander and Poiyaghat	

श्रेणी-सी: राज्य स्वच्छ गंगा मिशन, उत्तर प्रदेश द्वारा प्राप्त एवं राष्ट्रीय स्वच्छ गंगा मिशन को अग्रसारित किया जाना शेष-संस्तुति हेतु

क्र.सं.	परियोजना/प्रस्तावों के नाम	राज्य गंगा समिति, उत्तर प्रदेश के निर्देश
1	Laying of Raw Water Rising Main and Clear Water Rising Main of Water Supply Schemes (Cluster-A&B) from barrage parallel to Road Crossing/Aplex Marginal Bund to Unnao Side under JIM Phase-IV in district Unnao	राष्ट्रीय स्वच्छ गंगा मिशन को अग्रिम आवश्यक कार्यवाही हेतु अग्रसारित किया जाये। (कार्यवाही-राज्य स्वच्छ गंगा मिशन, उत्तर प्रदेश)
2	Construction & beautification of Burial Spot (समाधि स्थल) of Shradhey Babu ji Late Sri Kalyan Singh's Ji at Narora Bulandshahar	
3	Construction of embankment between River Gomti and proposed road under Lucknow Green Corridor Project from IIM Road to Kisan Path	
4	Renewal of Approval for development of Ram Anubhav Kendra near Guptar Ghat in Ayodhya district	राष्ट्रीय स्वच्छ गंगा मिशन द्वारा पूर्व निर्गत एन.ओ.सी. को नये स्कोप के साथ 07 वर्ष हेतु नवीनीकृत करने की संस्तुति की गई, जिसको राष्ट्रीय स्वच्छ गंगा मिशन को अग्रिम आवश्यक कार्यवाही हेतु अग्रसारित किया जाये।

		(कार्यवाही-राज्य स्वच्छ गंगा मिशन, उत्तर प्रदेश)
5	Nature trail & Jetty Construction on the left Bank of Gomti River, Namissharanya	राष्ट्रीय स्वच्छ गंगा मिशन को अग्रिम आवश्यक कार्यवाही हेतु अग्रसारित किया जाये। (कार्यवाही-राज्य स्वच्छ गंगा मिशन, उत्तर प्रदेश)
6	Hosting Maha Kumbh 2025 (13-01-2025 to 26-02-2025 at Sangam Prayagraj)	कार्योत्तर औपचारिक स्वीकृति हेतु प्रस्ताव राष्ट्रीय स्वच्छ गंगा मिशन को प्रेषित किया जाये। (कार्यवाही-राज्य स्वच्छ गंगा मिशन, उत्तर प्रदेश)
7	Proposal for Redevelopment of Yamuna River front	
8	Construction/ beautification of Ghat near Etmad-ud-daulla and 11 Steps Ghat near Mehtab Bag	चूंकि परियोजना Taj Trapezium Zone (T.T.Z) में प्रस्तावित है। अतः मा0 सर्वोच्च न्यायालय द्वारा गठित केन्द्रीय अधिकार प्राप्त समिति (सी.ई.सी.) के आदेशों के दृष्टिगत स्वीकृति हेतु प्रस्ताव राष्ट्रीय स्वच्छ गंगा मिशन को इस अनुरोध के साथ, कि सी.ई.सी. के नियमों के परिप्रेक्ष्य में, परीक्षण करने हेतु प्रेषित किया जाये। (कार्यवाही-राज्य स्वच्छ गंगा मिशन, उत्तर प्रदेश/आगरा विकास प्राधिकरण)
श्रेणी-डी: महाकुम्भ 2025 के संदर्भ में राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली द्वारा जारी AA&ES (प्रशासनिक स्वीकृति और व्यय स्वीकृति) संज्ञानार्थ		
क्र.सं.	परियोजना/प्रस्तावों के नाम	राज्य गंगा समिति के निर्देश
1	IEC activities during Maha Kumbh 2025, Prayagraj Uttar Pradesh	उक्त का राज्य गंगा समिति द्वारा संज्ञान लिया गया।
2	Proposal for Expenditure sanction and fund Allotment for Procurement of sanitation Infrastructure. Recommended by DGC in meeting dated 24-04-2024	
<u>एजेण्डा बिन्दु सं-5</u> राज्य में छोटी नदियों के पुनरोद्धार एवं संरक्षण हेतु किये जा रहे एवं प्रस्तावित कार्यों पर विचार-विमर्श		<ul style="list-style-type: none"> राज्य गंगा समिति द्वारा राज्य में छोटी नदियों के पुनरोद्धार, संरक्षण एवं कायाकल्प हेतु मनरेगा द्वारा कराये गये कार्यों की सराहना करते हुए सुझाव दिया गया कि राज्य में गंगा की सहायक नदियों/छोटी नदियों/विलुप्त नदियों के पुनरोद्धार, संरक्षण एवं कायाकल्प हेतु 'मनरेगा' के तहत किये जा रहे कार्य सीमित होने की वजह से इनका पूर्ण पुनरोद्धार, संरक्षण एवं कायाकल्प नहीं हो पा रहा है। अतः आवश्यक है कि इनके पुनरोद्धार, संरक्षण एवं कायाकल्प हेतु विस्तृत

	<p>कार्ययोजना एक माह के अन्तर्गत तैयार कर राज्य सेक्टर से वित्त पोषण की स्वीकृति हेतु प्रस्तुत किया जाये, जिसमें राज्य में स्थित गंगा की सहायक नदियों/छोटी नदियों/ विलुप्त नदियों के साथ-साथ झीलें/तालाब/पोखर/ताल के पुनरोद्धार, संरक्षण एवं कायाकल्प हेतु व्यवस्था सम्मिलित हो। इन कार्यों में मुख्यतः नदियों की तलहटियों की ड्रेजिंग, डी-सिल्टिंग, सतही जल संरक्षण, वृहद् वृक्षारोपण इत्यादि कार्य जनसहभागिता सुनिश्चित करते हुए प्रस्तावित किये जायें। इनमें मुख्यतः हरनन्दी (हिंडन), गोमती, यमुना, काली ईस्ट, वरुणा, आमी आदि नदियां सम्मिलित हों। इन कार्यों को मिशन मोड में प्रारम्भ किया जाये।</p> <p>(कार्यवाही-राज्य स्वच्छ गंगा मिशन, उत्तर प्रदेश/पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, नगर विकास विभाग, सिंचाई एवं जल संसाधन विभाग, ग्राम्य विकास विभाग तथा कृषि विभाग आदि)</p> <ul style="list-style-type: none"> साथ ही निर्देश दिये गये कि जिला गंगा समितियों द्वारा 'राष्ट्रीय स्वच्छ गंगा मिशन' के सहयोग से निम्नलिखित तालिकानुसार नदियों के पुनरोद्धार एवं कायाकल्प हेतु प्रयास किये जा रहे हैं, के संदर्भ में राष्ट्रीय स्वच्छ गंगा मिशन को पूर्ण सहयोग प्रदान किया जाये। <table border="1" data-bbox="710 1243 1340 1736"> <thead> <tr> <th>क्र०सं०</th> <th>जनपद का नाम</th> <th>नदी का नाम</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>फतेहपुर</td> <td>ससुर खदेरी</td> </tr> <tr> <td>2.</td> <td>जौनपुर</td> <td>बसूही</td> </tr> <tr> <td>3.</td> <td>वाराणसी</td> <td>अस्सी एवं वरुणा</td> </tr> <tr> <td>4.</td> <td>कानपुर</td> <td>नून नदी</td> </tr> <tr> <td>5.</td> <td>उन्नाव</td> <td>उन्नाव एवं मदनी</td> </tr> <tr> <td>6.</td> <td>गोण्डा एवं बहराइच</td> <td>टेढ़ी नदी</td> </tr> <tr> <td>7.</td> <td>सहारनपुर</td> <td>ढमोला एवं पांवधोई</td> </tr> <tr> <td>8.</td> <td>पीलीभीत</td> <td>गोमती उद्गम स्थल पर (माधव टांडा)</td> </tr> </tbody> </table> <p>(कार्यवाही-राज्य स्वच्छ गंगा मिशन, उत्तर प्रदेश/संबंधित जिला गंगा समिति)</p>	क्र०सं०	जनपद का नाम	नदी का नाम	1.	फतेहपुर	ससुर खदेरी	2.	जौनपुर	बसूही	3.	वाराणसी	अस्सी एवं वरुणा	4.	कानपुर	नून नदी	5.	उन्नाव	उन्नाव एवं मदनी	6.	गोण्डा एवं बहराइच	टेढ़ी नदी	7.	सहारनपुर	ढमोला एवं पांवधोई	8.	पीलीभीत	गोमती उद्गम स्थल पर (माधव टांडा)
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गंगा किनारे के जनपदों में ठोस अपशिष्ट प्रबन्धन के लिए उपलब्ध सुविधाओं अद्यतन स्थिति	कार्यवाही कराये जाने के निर्देश दिये गये। (कार्यवाही-नगर विकास विभाग/शहरी निकाय निदेशालय)
<u>एजेण्डा बिन्दु सं-8</u> उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा प्रदूषण नियंत्रण हेतु किये जा रहे अशोधित नालों की निगरानी, सीवरेज शोधित संयंत्रों की निगरानी एवं गंगा की सहायक नदियों में जल गुणवत्ता संबंधी किये जा रहे कार्यों की अद्यतन स्थिति	समिति द्वारा उक्त का संज्ञान लेते हुए प्रकरण में अग्रेतर कार्यवाही कराये जाने के निर्देश दिये गये। (कार्यवाही-उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड)
<u>एजेण्डा बिन्दु सं-9</u> नमामि गंगे कार्यक्रम के अन्तर्गत संचालित सीवरेज परियोजनाओं की अद्यतन स्थिति (महाकुम्भ 2025 के परिपेक्ष्य में)	समिति द्वारा उक्त का संज्ञान लेते हुए प्रकरण में अग्रेतर कार्यवाही कराये जाने के निर्देश दिये गये। (कार्यवाही-उत्तर प्रदेश जल निगम(ग्रामीण))
<u>एजेण्डा बिन्दु सं-10</u> अत्याधिक प्रदूषणकारी उद्योग/Grossly Polluting Industries (GPI) की निगरानी एवं अनुश्रवण प्रक्रिया एवं पर्यावरणीय अनुपालन (महाकुम्भ 2025 के परिपेक्ष्य में)	समिति द्वारा उक्त का संज्ञान लेते हुए प्रकरण में अग्रेतर कार्यवाही कराये जाने के निर्देश दिये गये। (कार्यवाही- उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड)
<u>एजेण्डा बिन्दु सं-11</u> कार्यरत एस0टी0पी0 की निगरानी एवं उन्हें Compliant बनाने हेतु रोड़ मैप	समिति द्वारा उक्त का संज्ञान लेते हुए प्रकरण में अग्रेतर कार्यवाही कराये जाने के निर्देश दिये गये। (कार्यवाही-उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड/राज्य स्वच्छ गंगा मिशन, उत्तर प्रदेश)
<u>एजेण्डा बिन्दु सं-12</u> प्रदेश में गंगा व उसकी मुख्य सहायक नदियों में उपस्थित राष्ट्रीय जल जीव डॉल्फिन के संरक्षण के रणनीति/कार्ययोजना एवं ज्वागम आर्द्रभूमि (फ्लड प्लेन वेटलैंड्स) के संरक्षण पुनरुद्धार हेतु किये जा रहे प्रयास	समिति द्वारा उक्त का संज्ञान लेते हुए प्रकरण में अग्रेतर कार्यवाही कराये जाने के निर्देश दिये गये। (कार्यवाही- पर्यावरण, वन एवं जलवायु परिवर्तन विभाग)
<u>एजेण्डा बिन्दु सं-13</u> गंगा किनारे प्राकृतिक खेती को बढ़ावा देने हेतु किने गए प्रयास	समिति द्वारा उक्त का संज्ञान लेते हुए प्रकरण में अग्रेतर कार्यवाही कराये जाने के निर्देश दिये गये। (कार्यवाही- कृषि विभाग)

<p><u>एजेण्डा बिन्दु सं-14</u> जिला गंगा समितियों के कार्यों की समीक्षा</p>	<p>समिति द्वारा उक्त का संज्ञान लेते हुए प्रकरण में अग्रेतर कार्यवाही कराये जाने के निर्देश दिये गये। (कार्यवाही-समस्त जिला गंगा समिति, उत्तर प्रदेश)</p>
<p><u>एजेण्डा बिन्दु सं-15</u> रिवर सिटी अलायंस/अर्बन रिवर मैनेजमेंट प्लान</p>	<p>समिति द्वारा उक्त का संज्ञान लेते हुए प्रकरण में अग्रेतर कार्यवाही कराये जाने के निर्देश दिये गये। (कार्यवाही-नगर विकास विभाग/शहरी निकाय निदेशालय)</p>
<p><u>एजेण्डा बिन्दु सं-16</u> काली (E) पर वेटलैंड्स का निर्माण।</p>	<p>समिति द्वारा उक्त का संज्ञान लेते हुए प्रकरण में अग्रेतर कार्यवाही कराये जाने के निर्देश दिये गये। (कार्यवाही-राज्य स्वच्छ गंगा मिशन, उत्तर प्रदेश/उत्तर प्रदेश प्रोजेक्ट कॉरपोरेशन लि0)</p>
<p><u>एजेण्डा बिन्दु सं-17</u> G.T.F. की गोमती नदी हेतु तैनाती।</p>	<p>समिति द्वारा उक्त का संज्ञान लेते हुए प्रकरण में अग्रेतर कार्यवाही कराये जाने के निर्देश दिये गये। (कार्यवाही-राज्य स्वच्छ गंगा मिशन, उत्तर प्रदेश/गोमती टास्क फोर्स)</p>
<p><u>एजेण्डा बिन्दु सं-18</u> राज्य स्वच्छ गंगा मिशन, उत्तर प्रदेश की वर्ष 2023-24 का आय-व्यय विवरण</p>	<p>समिति द्वारा उक्त का संज्ञान लेते हुए प्रकरण में अग्रेतर कार्यवाही कराये जाने के निर्देश दिये गये। (कार्यवाही-राज्य स्वच्छ गंगा मिशन, उत्तर प्रदेश)</p>
<p><u>एजेण्डा बिन्दु सं-19</u> CETP को सुचारु रूप से संचालित करने हेतु एवं निर्माणाधीन CETP को समय से पूर्ण किये जाने हेतु निर्देश पर विचार-विमर्श</p>	<p>समिति द्वारा उक्त का संज्ञान लेते हुए प्रकरण में अग्रेतर कार्यवाही कराये जाने के निर्देश दिये गये। (कार्यवाही-राज्य स्वच्छ गंगा मिशन, उत्तर प्रदेश/संबंधित एस0पी0वी0)</p>
<p><u>एजेण्डा बिन्दु सं-20</u> प्रयागराज से कानपुर तक गंगा नदी के पैलियो चैनल पर किये गये सर्वे एवं भूगर्भ जल संचयन हेतु प्रस्तावित प्रयासों पर विचार-विमर्श</p>	<p>समिति द्वारा उक्त का संज्ञान लेते हुए प्रकरण में अग्रेतर कार्यवाही कराये जाने के निर्देश दिये गये। (कार्यवाही-राज्य स्वच्छ गंगा मिशन, उत्तर प्रदेश/भूगर्भ जल विभाग, उत्तर प्रदेश/भूगर्भ जल निदेशालय)</p>

- 3- श्री रमन कांत, सदस्य, राज्य गंगा समिति, उत्तर प्रदेश द्वारा निम्नलिखित सुझाव दिये गये:-
- (1) वर्ष 2025 के वन महोत्सव के दौरान नदी घाटियों में अधिक से अधिक वृक्षारोपण किया जाए। वृक्षारोपण से पूर्व नदियों की भूमि का चिन्हांकन करा लिया जाए।
 - (2) उत्तर प्रदेश में समाज व सरकार के स्तर से भिन्न तरीके अपनाकर नदी पुनर्जीवन का कार्य किया जा रहा है। नदी पुनर्जीवन के कार्यों में एकरूपता लाने तथा कार्य को तकनीकी रूप से सही करने के लिये एक नदी पुनर्जीवन का मॉडल विकसित किया जाना चाहिए।

- (3) ब्रिटिश गजेटियर के रिकॉर्ड और सिंचाई एवं जल संसाधन विभाग के आंकड़ों के आधार पर उत्तर प्रदेश की नदियों का एटलस तैयार किया जाना चाहिए।
- (4) नमामि गंगे, भारत सरकार के सहयोग से गंगा की सहायक काली (पूर्वी) नदी पर मुजफ्फरनगर जनपद में बनाये जा रहे इन-सीटू वेटलैंड को सीवेज शोधन के लिए अन्य छोटी नदियों व नालों में भी उपयोग में लाना चाहिए।
- (5) नदियों के विषय को 'मनरेगा' कार्यक्रम में ऑफिसियल रूप से शामिल करना चाहिए।

4- अन्य निर्देश

(i) नालों की टैपिंग से नदी प्रदूषण की समस्या पूर्णतः हल नहीं होगी, जिसके लिए हर शहर में सीवेज नेटवर्क तथा उसे गृह सीवर संयोजन से शत-प्रतिशत आच्छादित किया जाना आवश्यक है। इस हेतु समस्त शहरों में, जहां सीवर नेटवर्क स्थित है, वहां पर यह सुनिश्चित किया जाये कि वहां विद्यमान समस्त घरों को गृह सीवर संयोजन देते हुए सीवर नेटवर्क को संतृप्त किया जाये तथा जहां सीवर नेटवर्क नहीं हैं वहां सीवर नेटवर्क स्थापित करते हुए उसे गृह सीवर संयोजन से शत-प्रतिशत आच्छादित किया जाये। इस हेतु कार्य योजना तैयार कर उसका समयबद्धता के साथ कियान्वयन सुनिश्चित किया जाये तथा प्रगति से समिति की आगामी बैठक में अवगत कराया जाये।

(कार्यवाही-नगर विकास विभाग, उत्तर प्रदेश शासन)

प्रश्नगत प्रकरण में संबंधित मण्डलायुक्त एवं जिलाधिकारी को अग्रतर कार्यवाही हेतु पत्र प्रेषित किया जाये।

(कार्यवाही-राज्य स्वच्छ गंगा मिशन, उत्तर प्रदेश)

(ii) श्री रमन कांत, सदस्य, राज्य गंगा समिति, उत्तर प्रदेश द्वारा दिये गये सुझावों के क्रम में समिति द्वारा निर्देश दिये गये कि छोटी नदियों के बहाव क्षेत्र को चिन्हांकित करते हुए उनके दोनों तटों पर राइपेरियन जोन में सघन वृक्षारोपण, डी-सिल्टिंग/ड्रिजिंग एवं तालाबों/वेटलैंड के माध्यम से वृहद जल संरक्षण/संचयन के प्रबंधन किये जायें। राज्य स्वच्छ गंगा मिशन, उत्तर प्रदेश द्वारा सम्बन्धित विभागों से समन्वय कर छोटी नदियों के कायाकल्प एवं पुनरोद्धार हेतु कार्य योजना तैयार कराने की कार्यवाही सुनिश्चित की जाये।

(कार्यवाही-राज्य स्वच्छ गंगा मिशन, उत्तर प्रदेश)

(iii) श्री रमन कांत, सदस्य, राज्य गंगा समिति, उत्तर प्रदेश के अन्य सुझावों पर नियमानुसार आवश्यक कार्यवाही करायें के निर्देश दिये गये।

उपरोक्तानुसार लिये गये निर्णयोपरांत बैठक सधन्यवाद सम्पन्न हुई।

Digitally signed by
ANURAG SRIVASTAVA
(अनुराग श्रीवास्तव)
Date: 02-06-2025
15:41:09

1218



Adv. Aditya Singh <adhivakta.aditya@gmail.com>

Service of Rejoinder Affidavit on behalf of Applicant in OA No. 1250 of 2024: Bhartiya Kisan Union Purwa through its Secretary vs. Union of India & Ors.

Adv. Aditya Singh <adhivakta.aditya@gmail.com>

Thu, Mar 19, 2026 at 12:55 PM

To: gigicgorege.adv42@yahoo.in

Cc: "Shantanu.Chaturvedi" <shantanu.chaturvedi@archeuslaw.com>, Vivek Narayan Sharma
<viveknarayansharma@gmail.com>, dmall@nic.in

Bcc: amit.shukla@lexweb.in

Respected All,

I represent the Applicant in the above-captioned matter pending before the Hon'ble National Green Tribunal, Principal Bench, New Delhi. Please find attached herewith, by way of service, a copy of the Rejoinder Affidavit being filed on behalf of the Applicant.

Regards,

Aditya Singh
Advocate
High Court Allahabad
Counsel for the Applicant.



Rejoinder Affidavit on behalf of Applicant in OA1250.pdf

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